

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 273 of 2004

Jabalpur, this the 26th day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Thankamma K P
W/o K.Sivaraman Nair aged
about 61 years R/o MIG/A-101,
A-Sector, Sonagiri,
Piplani PC BHEL,
Bhopal - 462031

APPLICANT

(By Advocate - Shri K.K. Joshi)

VERSUS

1. The Union of India
Through the Secretary
Ministry of Defence,
South Block, New Delhi.
2. The Director General,
Medical Services (Army)
Adjutant General's
Branch, Army Headquarters
'L' Block,
New Delhi - 11001
3. The Jt.CDA(Funds),
Meerut Cantt.,
Meerut (UP)
4. The OIC, FWC,
C/o Military Hospital,
Bhopal-462031

RESPONDENTS

O R D E R (oral)

BY M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

".... to issue a writ of mandamus to the Respondents directing them to pay the balance amount of Rs.61,614/- with interest at the rate of 12% per annum, to the applicant from the date it was payable upto the date it is finally paid in the interest of justice. "

2. The brief facts of the case are that the applicant has retired from service. According to the applicant a sum of Rs.61,614/- towards her GPF subscription is still pending with the respondents. She has received all other retiral benefits except this amount of Rs.

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61,614/- of GPF for which she has submitted representation dated 15.11.2003.

3. Heard the learned counsel for the applicant.

4. In the circumstances, we feel that end of justice would be met if we direct the respondents to consider the representation dated 15.11.2003, of the applicant and take a decision by passing a speaking, detailed and reasoned order within a period of 3 months from the date of receipt of copy of this order and inform the decision to the applicant. We do so accordingly. The applicant is directed to send a copy of this order and Original Application to the respondents within a period of 15 days from the date of receipt of copy of this order.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

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प्रतिक्रिया नहीं दी गई है। अतः यह अद्यतन दर्शाता है।

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क. k. Joshi

Replies due
15 दिसेंबर 2003

Final
12.12.03
12.12.03